

Central Administrative Tribunal
Principal Bench

CP 54/97 in OA 2498/94

New Delhi, this the 29th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P.Biswas, Member (A)

Smt. Anita Gang,
w/o Late Shri Ashok Gang,
R/o B-315, Sarojini Nagar,
New Delhi.Petitioner
(By Ms Nidhi Bisaria, Advocate)

Versus

1. Prof. P.S. Saklani,
Director,
Commission for Scientific &
Technical Terminology,
Ministry of Human Resource Development,
West Block-VII, R.K.Puram,
New Delhi.
2. Shri B. Krishna Rao,
Chief Controller of Accounts,
Central Pension Accounting Office,
Ministry of Finance,
Trikoot Bhawan, Bhikaji Cama Place,
New Delhi.Respondents
(By Shri M.K. Gupta, Advocate)

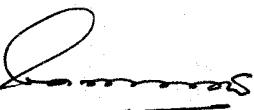
O R D E R (Oral)
(Dr. Jose P. Verghese, Vice-Chairman (J))

Learned counsel for the petitioner says that the respondents have now filed an affidavit and is present in the court with a cheque No. 252828 dated 23.4.1997* amounting to Rs. 46, 575/- drawn on Canara Bank, New Delhi.

Learned counsel for the respondents says that the decision on the review petition which they had filed is about to be pronounced. In the circumstances, learned counsel for the petitioner undertakes to file an affidavit containing an undertaking from the party to refund the amount in case the order under which the payment is now being made is set aside. The counsel undertakes to file this affidavit of undertaking within

fifteen days from today. On the basis of this undertaking, the cheque of Rs. 46,575/- is being handed over to the counsel for the petitioner in the court today.

With these observations, these proceedings come to an end. Notices issued to the respondents are discharged.



(S.P. Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice-Chairman (J)

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